

**Central Administrative Tribunal
Principal Bench**

**OA No. 1159/2017
MA No. 4959/2018**

New Delhi this the 23rd day of July, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Ms. Asha Rani Chopra,
W/o late Sh. Bishamber Lal Chopra,
376, Four Malra, Gurgaon,
Model Town, Haryana

- Applicant

(By Advocate: Mr. PP Ralhan)

VERSUS

Union of India through its

1. The General Manager,
Northern Railways,
Baroda House, Kaasturba Gandhi Marg,
New Delhi-110001
2. The Senior Divisional Personnel Officer,
Divisional Railway Manager's Office,
Northern Railway, State Entry Road,
New Delhi-110055
3. The Senior Divisional Commercial Superintendent,
Baroda House, Kasturba Gandhi Marg,
New Delhi - Respondents

(By Advocates: Mr. VSR Krishna and Mr. Shailendra Tiwary)

ORDER (Oral)

The applicant has filed the present OA, seeking the following
reliefs:-

- “(i) direct the Respondents to consider the case of the petitioner and pass directions to the Respondents to make payment of entire family pensionary benefits under Rule 70, 75 and 15 of Railway Services Rules, 1993.
- “(ii) direct the respondents to make payment of interests on the delayed payments applicable interest rate @ 9% a.m.

(iii) Any other relief which this Hon'ble Tribunal may be pleased to pass under the facts and circumstances of the case."

2. During the course of the arguments, counsel for the applicant has submitted that as per the previous order of the Tribunal dated 28.05.2019, he has already provided the two required documents to the respondents for release of the family pension. However, the respondents' counsel submitted that before settling the claim of the applicant, she has to fill up the requisite forms for the claim of family pension.

3. In view of the above factual situation, the applicant is directed to visit the office of the respondent at 11 O'clock on 05.08.2019 and contact Mr. Jagdish Chander, COS/Settlement/DRM/Delhi, who is present in the Court today, and has undertaken to ensure that the forms for the claims of the applicant would be got filled by her and thereafter he will check the same on the same date and in case of any requirement, will inform the applicant about the same so that the formalities are completed within two workings days positively. The respondents are thereafter directed to sanction the claim of the applicant within 45 days and pay the same within 30 days of such sanction.

4. With the above directions, the OA is disposed of. No order as to costs.

**(Nita Chowdhury)
Member (A)**

/1g/